

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTICE

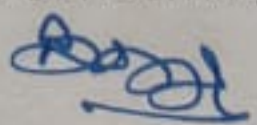
No. Q-3/Reg. (Computerization)/2020

Bilaspur dated 27/04/2020

In connection with the Guidelines for e-Mail Filing and Virtual hearing during the Lockdown period at various District & Subordinate Courts published on official Website of District & Sessions Courts it is hereby informed that one additional application i.e. "**Jitsi Meet Software**" may be used for the e-Mail filing and Virtual hearing during the lockdown period at District and Subordinate Courts of the State.

Process for using conducting Video Conferencing for aforementioned purpose are as under:-

1. To join video conferencing on VIDYO/JITSI MEET platform, Advocates/Parties are required to download VIDYO DESKTOP application from the site <http://ecourtvc.nic.in> and Jitsi Application from the site <https://desktop.jitsi.org/Main/Download> on their laptop or desktop on any compatible operating system.
2. Similarly, Advocate/Parties may join the video conferencing on VIDYO platform/JITSI MEET by downloading the VIDYO MOBILE application/JITSI MEET Application in a compatible mobile device phone or tablet from Google Play Store (Android device) or from Apple APP Store (iOS device).
3. Once the "VidyoMobile/VidyoDesktop app/ Jitsi Meet Application" is installed, the Advocates/Parties concerned shall click on the link and enter the pin to the app, provided by the host of meeting to join the video conferencing.
4. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number preferably whatsapp no. on a separate sheet so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her VidyoMobile/VidyoDesktop/Jitsi Meet email app id needs and to mobile number. The be installed in desktop/laptop/tablets/ipad, well before the scheduled time when the matter is taken up by videoconferencing.
5. For conducting the Court proceedings, Platform of Video Conferencing (Vidyo App or Jitsi Meet App) shall be decided by the concerning Court and same will be intimated to the Advocates/persons by the office of the concerning Court.


27.4.2020
Neelam Chand Sankhla
Registrar General